

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/1288/2020

This the 23rd day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)

Rubee Gupta, Age-48 years, W/o Late Sh. Rajesh Gupta, R/o H. No. 83, Rehari Colony, Jammu.

.....Applicant
(Advocate: Ms. Surinder Kour for Ms. Manpreet Kour)

Versus

1. State of Jammu & Kashmir through Commission-cum-Secretary to Government, Technical Education/Youth Services and Sports Department, Government of J&K, Civil Secretariat, Jammu.
2. Director General Youth Services and Sports J&K Srinagar.
3. Joint Director Youth Services and Sports J&K, Jammu.
4. Deputy Director Youth Services and Sports J&K, Jammu.
5. District Youth Services and Sports Officer, Jammu

.....Respondents
(Advocate:- Mr. Amit Gupta, 1d Additional Advocate General)

O R D E R
[O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the matter pertains to appointment on compassionate grounds of the applicant and he seeks a direction to the respondents to dispose of the claim of the applicant for appointment on compassionate grounds which is pending before respondents within shortest time possible as the applicant is on the verge of the starvation.

2. Looking to the limited prayer made by the learned counsel for the applicant, the TA is disposed of with the direction to the respondents to consider the case of the applicant for appointment on compassionate grounds by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of six weeks from the date of receipt of certified copy of this order. The respondents are also directed to treat the TA as a representation for consideration of the claim of the applicants.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(MOHD JAMSHED)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)